

the accounts of ONGC are audited by the Comptroller & Auditor General of India. Whenever any irregularity comes to notice, necessary action is taken.

Will the Minister of AGRICULTURE be pleased to state the total quantity of foodgrains produced during 1989-90 and 1990-91 in the country, grain-wise?

Foodgrain production

1450. SHRI A. CHARLES:
SHRI VIJAY NAVAL PATIL:

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): A statement giving the All India production of foodgrains during 1989-90 and 1990-91 – grain-wise, is annexed.

STATEMENT

All India Final Estimates of Production of Foodgrain Crops 1990-91 and Revised Estimates 1989-90.

(In Million Tonnes)

<i>Crops</i>	<i>Production</i>	
	<i>1990-91 (Final)</i>	<i>1989-90 (Revised)</i>
Rice	74.59	73.57
Wheat	54.52	49.85
Jowar	11.88	12.90
Bajra	6.91	6.65
Maize	9.07	9.65
Ragi	2.33	2.77
Small Millets	1.23	1.30
Barley	1.64	1.49
Coarse Cereals.	33.06	34.76
Tur (Arhar)	2.43	2.75
Other kharif Pulses	2.99	2.76
Gram	5.20	4.22

(In Million Tonnes)

<i>Crops</i>	<i>Production</i>	
	<i>1990-91 (Final)</i>	<i>1989-90 (Revised)</i>
Other Rabi Pulses	3.44	3.13
Total Pulses	14.06	12.86
Total Foodgrains	176.23	171.04

Complaints made by Foreign Women Tourists

1451. SHRI ARJUN SINGH YADAV:
Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of complaints lodged with Delhi Police by foreign women tourists for misbehaviour with them in hotels run by individuals during the last three years; and

(b) if so, the action taken against the guilty persons?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) and (b). The Delhi Police has reported that only one complaint was made during the last three years by a foreign woman tourist for misbehaviour with her in a Guest House. Two persons were arrested and a case against them has been instituted in the Court under section 354/34, IPC.

Regularisation of Services of Home Guards

1452. SHRI PAWAN KUMAR BANSAL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any rules and regulations have been framed to regulate the services in Home Guards;

(b) if not, the reasons therefor; and

(c) what are average wages of Home Guards and the number of hours' duty they are required to put in per week?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) The services of Home Guards, which is a voluntary force, are governed by the Home Guards Acts/Rules and regulations of respective States/Union territories.

(b) The question does not arise.

(c) Home Guards are volunteers and include employed, self-employed and un-employed persons. Because of their volunteer status they are not given any wages; as and when they are called up for duty, they are paid daily duty allowance fixed by the concerned State Governments. The number of hours of duty they are required to perform per week is governed by the provisions contained in the Home Guards Acts/Rules and Standing Orders of the concerned State Governments and Union territory administrations.